

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,
MUMBAI

C.P. (IB)-1819(MB/2017)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2018**

NAME OF THE PARTIES: Om Sai Shipping & Logistics

v/s.

Doshion Veolia Water Solution Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

7. C.P. (IB)-1819(MB/2017)

The counsel for the Petitioner present. No representation on the side of the Corporate Debtor. The Learned Counsel submits that there is an order of winding up against the Company passed by the Hon'ble High Court, Bombay. He submits that he wants to file a copy of that order and he also says there is a recall order of the said winding up order of which he does not have a copy.

List this matter on 16.07.2018 for production of those orders in the meanwhile he can inform the Corporate Debtor that the case is posted on 16.07.2018.



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V. NALLASENAPATHY
Member (Technical)



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BHASKARA PANTULA MOHAN
Member (Judicial)